

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 417/TT/2019

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one asset under “Powergrid works associated with Western Region Strengthening Scheme XV” in Western Region.
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri P. S. Mhaske, Member (Ex-officio)
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 10 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 2 Nos. 400 kV line bays at Parli (Powergrid) Switching Station (for Parli New (TBCB)-Parli (Powergrid) 400 kV D/C (Quad) line under TBCB) and 2 Nos. 765 kV line bays at Solapur (Powergrid) Sub-station (for Parli New (TBCB)-Solapur (Powergrid) 765 kV D/C line under TBCB route) under Powergrid works associated with Western Region Strengthening Scheme-XV. The subject asset was put under commercial operation on 27.4.2018.



- b. Final transmission tariff from COD to 31.3.2019 was allowed by the Commission vide order dated 15.11.2018 in Petition No. 40/TT/2018. The time over-run of 84 days was not condoned by the Commission in its order dated 15.11.2018 in Petition No. 40/TT/2018. The Commission restricted Interest During Construction (IDC) and Incidental Expenditure During Construction (IEDC) on account of time over-run and adjustment of the same has been done in truing up of the capital cost. The cut-off date of the asset is 31.3.2021 and ACE is within the cut-off date.
 - d. Reply was filed by MPPMCL and MSEDCL and rejoinders to the reply of MPPMCL and MSEDCL have been filed by the Petitioner vide affidavits dated 13.8.2020 and 14.8.2020 respectively. Information sought through Technical Validation letter has also been filed vide affidavit dated 3.8.2020.
3. On a query of the Commission regarding submission of revised tariff forms, the Petitioner submitted that it has submitted revised Form-7 which gives details of Initial Spares discharge. On another query of the Commission regarding increase in ACE, the Petitioner submitted that ACE has gone up marginally and the details of the same are available in petition under paragraph 5.8 of the petition. Further, the accrued IDC not discharged upto COD has been added as ACE during 2018-19 period.
 4. The representative of MPPMCL submitted that reply filed by MPPMCL vide affidavit dated 16.1.2020 may be considered while allowing tariff in the present petition.
 5. After hearing the parties, Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

